



## **The Medical Education Service (Appointment of Junior Teachers Validation) Act, 1993**

Act No. 11 of 1993

### **Keywords:**

Junior Teachers, Appointment

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ORISSA ACT 11 OF 1993

THE ORISSA MEDICAL EDUCATION SERVICE (APPOINTMENT OF JUNIOR TEACHERS  
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**The Orissa Medical Education Service (Appointment of Junior Teachers)  
Validation Act, 1993**

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**Keyword(s):**

**Assistant Surgeon, Junior Teachers, Recruitment Service**

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## ORISSA ACT 11 OF 1993

**THE ORISSA MEDICAL EDUCATION SERVICE (APPOINTMENT OF JUNIOR TEACHERS VALIDATION) ACT, 1993**

[Received the assent of the Governor on the 4th May 1993, first published in an extraordinary issue of the *Orissa Gazette*, dated the 12th May 1993].

## AN ACT TO VALIDATE THE APPOINTMENT OF JUNIOR TEACHERS IN THE STATE

**B** it enacted by the Legislature of the State of Orissa in the Forty-fourth Year of the Republic of India as follows:—

Short title and commencement.

1. (1) This Act may be called the Orissa Medical Education Service (Appointment of Junior Teachers Validation) Act, 1993.

(2) It shall come into force at once.

Definitions.

2. In this Act, unless the context otherwise requires,—

(a) "Assistant Surgeon" means the Assistant Surgeons appointed to the Orissa Medical Service ;

(b) "Junior Teachers" means the Junior Teachers appointed to the Junior Teaching Posts of the Service ;

(c) "Recruitment Rules" means the Orissa Medical Education Service (Recruitment) Rules, 1979 ;

(d) "Service" means the Orissa Medical Education Service ; and

(e) "Year" means the calendar year.

Validation.

3. (1) Notwithstanding anything contained in the Recruitment Rules, forty-nine Junior Teachers appointed on *ad hoc* basis by the Government of Orissa from out of the regularly recruited Assistant Surgeons and posted in Medical Colleges of the State during the years 1980 and 1981 and are continuing as such on the date of commencement of this Act, shall, for all intents and purposes, be deemed to have been validly and regularly appointed in the Service from the date of their appointment as such and no such appointment shall be challenged in any Court of law merely on the ground that such appointments were made otherwise than in accordance with the procedure laid down in the Recruitment Rules.

(2) The *inter se* seniority of the Junior Teachers, whose appointments are so validated under sub-section (1) shall be determined on the basis of their respective date of appointment as such.

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\* For the Bill See *Orissa Gazette*, Extraordinary, dated the 5th April 1993 (No. 472)